

(b) During the Annual Plan 1995-96 proposals for opening of 6 Homoeo units, two each in Delhi and Bombay, and one each in Madras and Jabalpur, have been included.

- (c) Does not arise.
- (d) No, Sir.
- (e) Does not arise.

L.C.A. Project

8107. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) the stage at which the Light Combat Aircraft (LCA) project stands at present ;

(b) whether the first flight is likely to take-off as per schedule in June, 1996 ;

- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the time by which the first flight is likely to take-off?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Assembly and integration work for the first demonstrator aircraft is under progress and its roll-out is expected in August 1995.

(b) and (c) : Yes, Sir. The project is being closely monitored through focussed reviews by three-tier-programme management system for meeting the programme schedule for the first flight of LCA.

(d) Does not arise.

(e) The first flight of technology demonstrator is scheduled to take place in June 96.

Rural Technology Parke

8108. KUMARI SUSHILA TIRIYA : Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry of Industry has prepared a plan for setting up 1000 rural technology parks in various States;

(b) if so, the details thereof and the objectives likely to be achieved thereby ;

(c) the estimated expenditure involved thereon and the mode of financing the same;

(d) whether the Government also propose to consult the State Governments in regard to identification of village industries to be developed by these parks and the places of their location;

(e) the guidelines framed in this regard; and

(f) the time by which these parks are likely to be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (f). No, Sir. However, an exercise is being undertaken to frame a scheme for setting up 500 Rural Industrial and Business Parks in the country.

[Translation]

Population Research Centre

8109. SHRI N. J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) whether any population research Centre is functioning in Gujarat as on April, 1995 ;

(b) if so, the details thereof ;

(c) if not, whether the Government propose to open one more centre in Gujarat ;

(d) if so, the details thereof ; and

(e) the time by which it is likely to be set up ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b). A Population Research Centre is functioning in the Faculty of Science, MAHARAJA SAYAJIRAO UNIVERSITY, VADODARA since 1967.

(c) to (e). Do not arise.

12.01 hrs.

RE : IMPLEMENTATION OF THE INTERIM AWARD OF THE CAUVERY WATER TRIBUNAL

[Translation]

MR. SPEAKER : Kesariji, you please wait. I will give you a chance to speak a little later.

[English]

MR SPEAKER : Mr. Kuppuswamy, you should have your say.

SHRI C. K. KUPPUSWAMY : Mr Speaker, Sir, *romba nanri*

MR. SPEAKER : Have you given notice for speaking in Tamil? Otherwise the Minister would not know what you are saying.

SHRI C. K. KUPPUSWAMY: Yes, Sir. Everything has been arranged

*SHRI C. K. KUPPUSWAMY: Sir, I thank the Chair on behalf of the people of Tamil Nadu to have permitted me to raise this Cauvery Water issue here in this august House. For the past four years, the Cauvery Water sharing issue is pending with the Tribunal and it has not been resolved as yet. On behalf of the 6 crores of Tamil people, I thank Hon'ble the speaker again to have allowed me to raise this issue at a time when serious concern has been expressed about the non-implementation of this interim award given by the Tribunal which is yet to resolve the Cauvery water issue. There was an Agreement during the British regime in 1924 as regards to the sharing of Cauvery water between the then Princely State of Karnataka and the then Madras Province. Four years ago, the Tribunal directed the Karnataka Government to release 205 TMC of water annually as an interim

*Translation of the speech originally delivered in Tamil